

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 644/2018
in
OA No. 3457/2015**

New Delhi, this the 11th day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

1. Raj Kumar
S/o Sh. Tej Singh
R/o Village Dariyapur
Teh. & Distt. Dholpur, Rajasthan.
2. Harbilash Jatav
S/o Sh. Rambharose
R/o Vill. Bhim Nagar Sarmathura
Distt. & Tehsil – Dholpur
Rajasthan.

... Applicants

(By Advocate : Ms. Mitali Tyagi for Ms. Pallavi Awasthi)

Versus

1. Sh. V.K. Singh
The Chairman
Delhi Subordinate Services Selection Board
FC-18, Institutional Area, Karkardooma
Delhi – 110302.
Through its Chairman
2. Sh. Raajiv Yaduvashi
The Secretary
Govt. of NCT of Delhi
The Principle Secretary
Department of Health & Family Welfare
Government of NCT of Delhi
Delhi Secretariat, I.P. Estate, New Delhi.

... Respondents

(By Advocate : Mr. Anuj Kumar Sharma)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A)

Both parties are present.

2. When the matter is taken up, it is pointed out by the learned counsel for respondents that they have complied with the order passed by the Tribunal in OA No. 3457/2015 and a detailed speaking order dated 18.09.2018 has been passed in that regard.

3. We have perused the said order and find that the claims, including the points raised by him, have been addressed. Hence, in view of the same, we find substantial compliance with the order passed by the Tribunal in this CP. Notices issued to the respondents are discharged and CP is closed. However, if the applicants are still aggrieved, they are given liberty to challenge the same in accordance with law, if so advised.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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